

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(through web-based video conferencing platform)**

ITEM No. 14  
I.A. 61, 63, 78, 97, 98, 101 of 2020 &  
I.A. No. 90, 123 & 145 of 2022 in  
C.P. (IB) No.84/BB/2019

**IN THE MATTER OF:**

Pratap Chandra Pandhy & Ors.	...	Petitioners
v.		
M/s. Dreamz Infra India Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 21.04.2022**

**CORAM:**

**SH. AJAY KUMAR VATSAVAYI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners : ---

**ORDER**

Due to paucity of time, the case is adjourned to **24.05.2022.**

-sd-

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

-sd-

**(AJAY KUMAR VATSAVAYI)  
MEMBER (JUDICIAL)**

Puja